CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

C.A.36/96 in

O.A. NO. /6681/93 T.A. NO.

	Bharat R.Vyas	Petitioner
_	Mr.P.H:Pathak	Advocate for the Petitioner (s)
	Versus	
	Union of India & ors.	Respondent
	Mr.Akil Kureshi	Advocate for the Respondent (s)
CORAM		
The Hon'ble Mr.	N.B.Patel	: Vi c e Chairman

DATE OF DECISION 3-6-1996

: Member (A)

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?

The Hon'ble Mr. V.Radhakrishnan

- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Bharat R.Vyas, Brahma Society, Surendranagar.

Applicant

Advocate

Mr.P.H.Pathak

versus

- 1. Shri N.K.Mangla
 General Manager,
 Telecommunication Department,
 Nr.Gujarat High Court,
 Ahmedabad.
- 2. Shri M.J.Dhodiya(H.R.D.),
 Executive Engineer,
 Telecommunication Department,
 Surendranagar.

Respondents

Advocate

Mr.Akil Kureshi

ORAL ORDER

C.A.36/96 in O.A.668/93

Date: 3-6-1996

Per Hon'ble Shri N.B.Patel

Vice Chairman

from the Department are that the main part of the judgment is already implemented by reinstating the applicant and paying him back-wages and what might now remain to be done may be to consider the question of according to him temporary status and paying him bonus. Mr. Kureshi states that this part of the judgment and if there are any other parts left to be complied with even now, the same shall be done within a period of 4 weeks from today. In view of

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and notice is discharged but with liberty to the applicant to ask for revival of the proceedings, if there is any difficulty. No order as to costs.

(V.Radhakrishnan)

Member (A)

(N.B.Patel) Vice Chairman

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Date	Note Office Report	11/96 in C.A.36/96 in O ORDER	A.668/93
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			facts mentioned in
		Note 11/96, C.A. revive	Adjourned to 8.1.97.
		Note 11/96 stands dispo	osed of accordingly.
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			(V.Radhakrishnan) Member(A)
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8.1.97		The Tribunal by its	s order dated 18.12.96
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4	The cosned on	has not yet been issued.	
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		of the respondents, let He seeks and allowed two	
	· A College		
		reply on behalf of the re	espondents. The C.P be
**/	Landada ().	listed on 10.3.1997.	
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		vtc.	
17.3.97		At the request of	Mr. Kureshi, adjourned
		to 10.4.1997.	
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10.4.97	. 1	Mr. Kureshi states that he has been	
1 248		instructed to submit that the complainant had	
1473 ::/ 1881:	idawa () .	been confirmed temporary status and the Department would pay him financial consequ	
			increments, bonus etc.
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		Member(J)	(V.Ramakrishnan) Vice Chairman
0 p 0 4 p		vtc.	
5/5/97		Mr. P.H. Pathak has filed sick note.	
		Mr. Kureshi has filed	leave note. Adjourned to
		11th July 1997.	102
	No.	(T.N.Bhat) Member (J)	(V. Ramakrishnan) Vice Chairman
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(T.N.Bhat)

to 13,10.1997.

Member (J)

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(V.Ramakrishnan) Vice Chairman

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		present controversy relate	es to the date of	
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		says that he will file deta		
		in the Registry. Adjourned		
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2.12.9	97		etailed affidavit-has	
		referred to in the order dated 19.11.97 has been		
		filed in the Registry on the same day itself. A		
		copy has been given to Mr.F	athak. Adjourned to	
		15.1.98.		
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CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

C.A. No. 36/96 in

O.A.NO. 668/93

DATE OF DECISION 31-3-98

Shri Bharat R. Vyas	Petitioner
Mr. P.H. Pathak Versus	Advocate for the Petitioner[s]
Union of India and Others	Respondent
Mr. Akil Kureshi	Advocate for the Rescondent [e]

CORAM

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman

The Hon'ble Mr. P.C. Kannan, Member (J)

JUDGMENT

- 2, To be referred to the Reporter or not ?
- g, Whether their Lerdships wish to see the fair copy of the Judgment?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

Bharat R. Vyas, Brahma Society, Surendranagar.

... Applicant

(Advocate: Mr. P.H. Pathak)

VERSUS

- 1. Shri N.K. Mangla,
 General Manager,
 Telecommunication Deptt.,
 Near Gujarat High Court,
 Ahmedabad.
- 2. Shri M.J. Dhodiya (H.R.D.), Executive Engineer, Telecommunication Deptt., Surendranagar.

· · · Respondents

(Advocate: Mr. Akil Kureshi)

JUDGMEN T

C-A-/36/96 in OA/668/93

Dated: 31-3-98

Per: Hon ble Mr. V. Ramakrishnan, Vice Chairman

The complainants herein has alleged that the respondents had not carried out the directions of the Tribunal in OA/668/93.

2. The present complainant was working as Casual Labour in the Telecom Department and had filed an OA before this Tribunal challenging his termination from service. The Tribunal disposed of this OA by its order dated 12.5.94 allowing the application and holding the termination of the employment as void ab initio. The relevant order is reproduced:

"The order of oral termination passed by respondent No.2, terminating the services of the applicant with

effect from 1st July, 1986 is quashed and set aside. The respondents are directed to reinstate the applicant in service and pay hish backwages from 9.11.1993 within a period of one month from the date of the receipt of this order. The respondents are also directed to consider the case of the applicant for regularisation as per his seniority and as per rules. No order as to costs."

- 3. We have heard Mr. Pathak for the complainant and Mr. Akil Kureshi for the respondents.
- Pursuant to the orders of the Tribunal, the complainant has been reinstated in service with effect from 19.7.94, and backwages amounting to Rs.13,846/- was paid on 5.9.84 for the period between 9.11.93 to 18.7.94. tially the Tribunal had disposed of an earlier Contempt Application vide its order dated 3.6.96 holding that the main part of the judgment is already implemented giving liberty asking for revival of proceedings, if there was any difficulty. The complainant was conferred with temporary status with effect from 17.12.93 by order dated 7.4.97 and consequential monetary difference was paid to the tune of Rs.2366/- and bonus amount of Rs.3266/- totalling to Rs.5632/- to the applicant. The only controversy which needs to be resolved is the stand of the Department that he is entitled to be given temporary status only with effect from 17.12.93. The respondents vide their affidavit dated 19.11.97 had given reason as to why this has been done and the relevant portion is reproduced:

"I say that the applicant has been granted temporary status with effect from 17.12.1993 by order dated 30.1.97. I say that earlier Department of Telecom had scheme for grant of temporary status and regularisation of casual labourers called Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989. This scheme was applicable to thosee casual labourers who were engaged prior to 30.3.1985 and who were still in service on that date. The present applicant did not fulfil these requirements and he was thus not covered under the said scheme for grant of T.S. and for regularisation. However, subsequently by 0.M. dated 17.12.1993 it wasprovided that all those casual mazdoors who were engaged by the Circles during the period from 31.3.1985 and 22.6.1988 and who are still continuing for such works be brought under the scheme subject to certain conditions laid down therein. A copy of the said 0.M. dated 17.12.93 is produced at Annexure R1. It is submitted that the applicant was not covered under the earlier scheme of 1989 and is entitled to be considered for temporary status only under the new 0.M. dated 17.12.1993. It is for the first time by the said 0.M. dated 17.12.1993 the applicant and such other similarly situated casual labourers have been brought under the scheme for consideration forgrant of T.S. applicant is therefore entitled to be considered for temporary status w.e.f. 17.12.93 and not earlier, as prior to 17.12.93, there was no scheme for grant of T.S. applicable to the applicant. The applicant's demand for grant of T.S. earlier than 17.12.1993 is not justified for the

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reason that it was for the first time by circular of 17.12.93 that he was brought under the scheme for consideration for grant of T.S. and there is nothing in the said circular to suggest that any retrospective effect is to be given by predating the temporary status."

- Mr. Pathak submits that this action is not regular as once the order of 17.12.93 was issued, persons who are engaged after 30.3.95 but prior to 22.6.88 should be placed on the same footing as those engaged earlier to 30.3.95 and it should be deemed that they have also come within the purview of the 1989 scheme and on completion of 240 days they were entitled to the grant of temporary status.
- We find that this issue has been raised in another OA before this Tribunal (OA/508/97 S.P. Zala vs. UOI). The applicant in that OA had also secured similar orders and the Department initially granted him temporary status with effect from 1.10.89. However, later on they held it to be a mistake and modified the date of conferment of temporary status to 17.12.93. This action of postponing the date of temporary status has been challenged in that The Tribunal by its interim order had restrained the OA. Department from modifying the date of grant of temporary status but the main issue regarding the date on which the such persons would be eligible for grant of temporary status is still to be adjudicated.
- In the circumstances, we hold that the Department 7. has conferred temporary status to the complainant in the manner they have understood the provisions of the order

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dated 17.12.93, and there is no wilful disobedience of the orders of this Tribunal. However, if the Tribunal comes to a finding in OA/508/97 or in any other similar application that such persons are entitled to be conferred with temporary status not necessarily with effect from 17.12.93 but from an earlier date, the benefit of any such order shall be extended to the present complainant within two months from the date on which such orders are received by the Department.

In the light of this position, we dismiss the 8. Contempt Application and discharge the alleged contemners.

(P.C. Kannan)

Member (J)

(V. Ramakrishnan) Vice Chairman

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